

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI

OA No 175 OF 2023

IN THE MATTER OF:

VASIREDDY SIVA LINGA PRASAD

..... Applicant

VS

STATE OF ANDHRA PRADESH & OTHERS

.... Respondents

**REPORT FILED BY ANDHRA PRADESH POLLUTION
CONTROL BOARD**

DATE- 05.07.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

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**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

Original Application No.175 of 2023 (SZ)

IN THE MATTER OF:

Vasireddy Siva Linga Prasad,
Andhra Pradesh and
Ors.

....Applicant(s)

Versus

The State of Andhra Pradesh,
Rep. by its Chief Secretary,
Andhra Pradesh and Ors.

....Respondent(s)

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Dt.30.06.2025

Place: Guntur.



Environmental Engineer,

APPCB, Regional Office,
Guntur

**ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, GUNTUR.**

Latest Status report in Original application No.175 of 2023 (SZ) filed by Sri Vasireddy Siva Linga Prasad, S/o.Sambasiva Rao, Sekuru village, Chebrolu mandl, Guntur district and 4 others in Hon'ble NGT on illegal mining of gravel in the villages of Veeranayakunipalem, Sekuru, Salapadu, Vadlapudi, Suddapalli of Chebrolu Mandal, Guntur district

1. Original application No.175 of 2023 (SZ) filed by Sri Vasireddy Siva Linga Prasad, S/o.Sambasiva Rao, Sekuru village, Chebrolu mandal, Guntur district and 4 others in Hon'ble NGT on illegal mining of gravel in the villages of Veeranayakunipalem, Sekuru, Salapadu, Vadlapudi, Suddapalli of Chebrolu Mandal, Guntur district against the State of Andhra Pradesh represented by it's Chief Secretary, Secretariat Office, Velagapudi Guntur District as a 1st respondent, the Principal Secretary to Government, department of Environment, Forests, Science & Technology, Govt. AP Secretariat Office, Velagapudi Guntur as a 5th respondent and 9 others.
2. The AP Pollution Control Board issued Consent to Operate orders for operation of mines for Mining of Gravel for the following 5 No's lease holders stipulating conditions to comply with:

S.No	Name of the Occupier	EC order	Consented Capacity	Validity of CTO
1	M/s. Adithya Infra Projects (Gravel Mine 0.781 Ha), Sy.No 373, Sekuru (V), Chebrolu (M), Guntur District – 522 213 Ph:9246481556 adithyainfra3.40@gmail.com	SEIAA/AP/GNT/MIN/01/2020/1620-17, dt.11.06.2020 for Mining of Gravel- 7,632 m3/Annum	Mining of Gravel- 7,632 m3/Annum	CTO issued on 03.08.2020 for the period upto 31.10.2024.
2	M/s. Adithya Infra Projects (Gravel Mine 1.376 Ha), Sy.No 372/p, 500-B (P), 500-C (P), Sekuru (V), Chebrolu (M), Guntur District – 522 213. Ph:9246481556 adithyainfra3.40@gmail.com	SEIAA/AP/GNT/MIN/01/2020/1621-16, dt.11.06.2020 for Mining of Gravel- 13,590 m3/Annum	Mining of Gravel- 13,590 m3/Annum	CTO issued on 03.08.2020 for the period upto 31.05.2025.
3	Gravel Mine of Sri G. Venu Gopal (0.5382 Ha), Sy.No 332, Sekuru (V), Chebrolu (M), Guntur District - 522213 Ph:9963071959 venugopal1.33ac@gmail.com	SEIAA/AP/GNT/MIN/01/2020/1622-12, dt.11.06.2020 for Mining of Gravel- 5,988 m3/Annum	Mining of Gravel- 5,988 m3/Annum	CTO issued on 14.10.2020 for the period upto 28.02.2025.
4	Smt. Vasireddy Nirmala (Gravel Mine 0.639 Ha), Sy.No 328, Sekuru (V), Chebrolu (M), Guntur District- 522213 Ph:9553212999 nirmala0.639ha@gmail.com	SEIAA/AP/GNT/MIN/11/2019/1429-58, dt.11.06.2020 for Mining of Gravel- 4,527 m3/Annum	Mining of Gravel- 4,527 m3/Annum	CTO issued on 10.09.2020 for the period upto 31.07.2025.
5	M/s. Deepika Bio Fertilizers Limited(Mining of Gravel (3.16 Ha.), Sy.No.68-5 (4.20Ac), 68-6C (1.44Ac) and 75-6C (2.17Ac), Chebrolu Village and Mandal, Guntur District	SEIAA/AP/GNT/MIN/11/2019/2183-95,dt.14.06.2021 for Mining of Gravel-34,146 M3/Annum	Mining of Gravel- 34,146 M3/Annum	CTO issued on 29.11.2022 for the period upto 30.09.2025.


ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, GUNTUR.

3. The Hon'ble NGT(SZ), Chennai heard the matter on 25.04.2025 and issued the following orders :
1. The report dated 25.04.2025 of the District Collector is filed.
 2. The learned counsel representing the Andhra Pradesh Pollution Control Board (APPCB) and the Department of Mines and Geology wants to file an independent report.
 3. Post the matter on 07.07.2025 for filing the report.
4. In view of the above, it is to submit that, the officials of APPCB, RO, Guntur inspected the mine lease areas on 12.06.2025 and observed the following:
- A) During inspection no mining activity is observed in the 5 No.s of Gravel Mines mentioned above.
 - B) It is also observed that, in the above 5 number of Gravel mines no machinery is existing in the mines. Due to rains, the mine pits are water logged.
 - C) On local enquiry it was found that, the listed mines are not in operation since more than 1 year,
5. The O.A. is filed against illegal mining of gravel in the villages of Veeranayakunipalem, Sekuru, Salapadu, Vadlapudi, Suddapalli of Chebrolu Mandal, Guntur district and the issue is pertaining to Mines and Geology Department.

In the above circumstances, it is humbly prayed that, this Hon'ble NGT (SZ), Chennai may be pleased to record this report and pass such further or other orders, as this Hon'ble NGT (SZ), Chennai may deem fit and proper in the facts and circumstances of the case and thus render justice.

Dt 30.06.2025

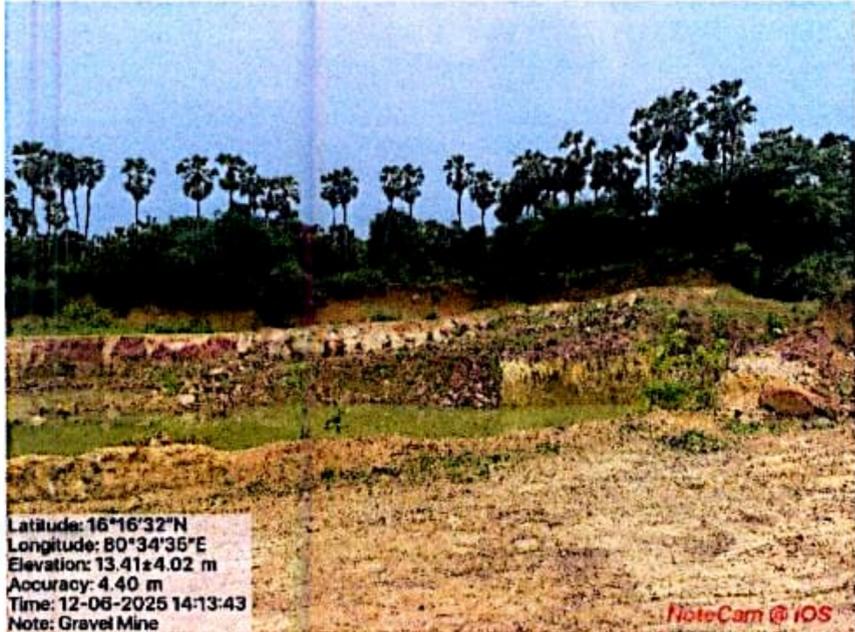
Place: Guntur.



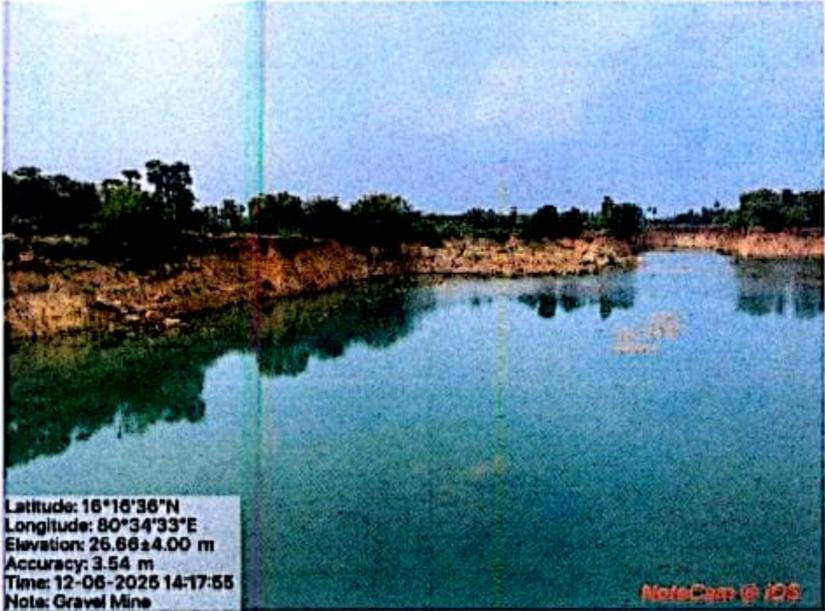
Environmental Engineer,
APPCB, Regional Office,
Guntur

**ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, GUNTUR.**

Photographs pertaining to Gravel Mines existing at Sekuru village and Chebrolu village, Chebrolu mandal, Guntur district.

 <p>Latitude: 16°16'3"N Longitude: 80°34'36"E Elevation: 20.94±4.07 m Accuracy: 5.13 m Time: 12-06-2025 13:57:45 Note: Gravel Mine</p>	<p>Gravel Mine of Sri G.Venu Gopal (0.5382 Ha), Sy.No 332, Sekuru (V), Chebrolu Mandal, Guntur district</p>
 <p>Latitude: 16°16'32"N Longitude: 80°34'36"E Elevation: 13.41±4.02 m Accuracy: 4.40 m Time: 12-06-2025 14:13:43 Note: Gravel Mine</p>	<p>Gravel Mine of M/s. Adithya Infra Projects (Gravel Mine 0.781 Ha), Sy.No 373, Sekuru (V), Chebrolu (M), Guntur District</p>

M. Srinivas
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, GUNTUR.

	<p>Gravel Mine of Smt. Vasireddy Nirmala(Gravel Mine 0.639 Ha), Sy.No 328, Sekuru (V), Chebrolu(M),GunturDistrict</p>
 <p>Latitude: 16°16'36"N Longitude: 80°34'33"E Elevation: 26.86±4.00 m Accuracy: 3.54 m Time: 12-06-2025 14:17:55 Note: Gravel Mine</p>	<p>Gravel mine of M/s. Adithya Infra Projects (Gravel Mine 1.376 Ha), Sy.No372/p,500-B(P),500-C (P),Sekuru(V),Chebrolu(M), Guntur District</p>
	<p>Gravel mine of M/s. Deepika Bio Fertilizers Limited(Mining of Gravel(3.16Ha.),Sy.No.68-5 (4.20Ac),68-6C (1.44Ac)and75-6C (2.17Ac), Chebrolu Village and Mandal, Guntur District</p>

Atchannaidu
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, GUNTUR.

Order No. SEIAA/AP/GNT/MIN/01/2020/1620

	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh
	Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/GNT/MIN/01/2020/1620 17

Dt: 11.06.2020

Sub: SEIAA, A.P. – 0.781 Ha. Gravel Mine of M/s.Adithya Infra Projects at Survey No. 373, Sekuru Village, Chebrolu Mandal, Guntur District, Andhra Pradesh- Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 17.01.2020 (SIA/AP/MIN/137335/2020), seeking Environmental Clearance for the proposed 0.781 Ha, Gravel Mine at Sy No. 373, Sekuru Village, Chebrolu Mandal, Guntur District, Andhra Pradesh in favour of M/s.Adithya Infra Projects. It was reported that the nearest human habitation viz., Sekuru (V) exists at a distance of about 1.5 km from the mine lease area. It was noted that the capital investment of the project is Rs.20.0 Lakhs and capacity of the project is as follows:

Mining of Gravel – 7632 cum per year in 0.781 Ha

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	16°16'33.10518"N	80°34'39.28841"E
2.	16°16'30.29210"N	80°34'37.41369"E
3.	16°16'31.35371"N	80°34'35.35847"E
4.	16°16'34.38919"N	80°34'36.81880"E

- ii. It is an open cast semi-mechanized mine. Life of Mine is 4.45 Years. The total mine lease area is 0.781 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC)

Order No. SEIAA/AP/GNT/MIN/01/2020/1620

examined the application, in its meeting held on 01.02.2020 & 10.05.2020 as follows: The proposed project is for mining of Gravel in an area of 0.789 Ha. With a maximum production quantity of Gravel of 7632 cum per year with a condition that the scheme total production should be limited to the Mining scheme approved quantities. The land is a patta land. The project falls under B2 category. The proponent and their RQP attended the meeting. Cluster formation certificate from the Assistant Director of Mines & Geology (ADMG) has been submitted and it is found to be under B2 category. After detail deliberations on the application, the Committee Recommended to issue Environmental Clearance for the project. The proponent volunteered to allocate sufficient funds for providing digital class room and furniture for the upper primary school situated in Sekuru village as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 10.03.2020 & 14.05.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The proponent volunteered to allocate sufficient funds for providing digital class room and furniture for the upper primary school situated in Sekuru village as a part of Corporate Social Responsibility (CSR) activity.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.

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- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form-1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment
 - o Limiting time exposure of workers to excessive noise.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

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- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is bore well. Total water requirement is 4.0 KLD. Out of that, 2 KLD is used for Dust suppression; 1.0 KLD is used for development of green belt; 1 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.

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- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoll:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden :** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid for a period of 4.45 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-

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19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.

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- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.5.4 Lakhs and Recurring cost Rs.4.85 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xix. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

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- xxi. **Post Environment Clearance Monitoring:** It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxiii. The environmental statement for each financial year ending 31st march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xxiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxvii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxviii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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xxix. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/- MEMBER SECRETARY, SEIAA, A.P.	Sd/- MEMBER, SEIAA, A.P.	Sd/- CHAIRMAN, SEIAA, A.P.
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To
M/S. Adithya Infra Projects
Mg.Partner: Sri G.V. Brahmananda Rao
H.No 5-91-12, Lakshmipuram,
4th Line, Guntur-522007

//T.C.F.B.O//

M. K. Srinivas
m/b/w

SENIOR ENVIRONMENTAL ENGINEER (EC)

B



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.G-1010/APPCCB/ZO-VJA/CFE/RED/2020-

Date : 14.07.2020

Sub: APPCCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Adithya Infra Projects (0.781 Ha), Sy.No 373, Sekuru (V), Chebrolu (M), Guntur District** – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. EC Order No. SEIAA/AP/GNT/MIN/01/2020/1620-17, dt.11.06.2020.
2. Industry's CFE application again received at Regional Office, Guntur on 15.06.2020 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 06.07.2020.
4. CFE Committee meeting held at ZO, Vijayawada on 13.07.2020

* * *

- I. **M/s. Adithya Infra Projects (0.781 Ha)** submitted an application to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 22 lakhs (Rupees twenty two lakhs only).

Activity	Extent	Proposed capacity
Mining of Gravel	0.781 Ha	7,632 m ³ /Annum

- II. As per the application, the above activity is to be located at Sy.No 373, Sekuru (V), Chebrolu (M), Guntur District in an area of 0.781 Ha.

- III. The Co-ordinates of the mine are mentioned below:

Sl.No.	Latitude	Longitude
1.	16° 16' 33.10518"N	80° 34' 39.28841"E
2.	16° 16' 30.29210"N	80° 34' 37.41369"E
3.	16° 16' 31.35371"N	80° 34' 35.35847"E
4.	16° 16' 34.38919"N	80° 34' 36.81880"E

- IV. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Guntur on 27.06.2020 and observed that the site is surrounded by **East** : Agricultural land; **West** : Agricultural land; **North** : Agricultural land & **South** : Donka.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Guntur and recommendation by the CFE Committee meeting held on 13.07.2020 at APPCCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.

- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 4.45 years or the expiry date of mining lease or land lease period by the Government of A.P. whichever is earlier.

Nambada Venkata
Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl : Schedules "A & B".

To

Sri. GV Brahmananda Rao,
C/o. M/s. Adithya Infra Projects (0.781 Ha)
H.No.5-91-12, 4th Lane,
Lakshmipuram, Chandramouli Nagar,
Guntur-522007.
Email : adithyainfra3.40@gmail.com

Copy to EE, APPCB, RO, Guntur for information and necessary action.

SCHEDULE – A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, Ongole, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 7) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE – B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Purpose	Proposed Quantity
1.	Dust suppression	2.0 KLD
2.	Green belt	1.0 KLD
3.	Domestic	1.0 KLD
	TOTAL	4.0 KLD

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI No.	Source	Proposed Quantity	Point of disposal
1.	Domestic	0.5 KLD	Septic tank followed by soak pit

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 0.5 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,

Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).

- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

Solid Waste :

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Over burden & side burden	--	Non Hazardous	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated: 11.06.2020.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 12) The mining shall be carried out as per the approved mine plan by the unit.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 20) The proponent shall not operate the mine without obtaining CFO of the Board.
- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

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Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website : www.pcb.ap.gov.in

RED CATEGORY

CONSENT ORDER

Consent Order No: G-1010/APP/CB/ZO-VJA/CFO/W&A/2020

Date: 03.08.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Adithya Infra Projects (0.781 Ha),
Sy.No 373, Sekuru (V), Chebrolu (M),
Guntur District
Email : adithyainfra3.40@gmail.com**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.5	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for mining of the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Gravel	0.781 Ha	7,632 m ³ /Annum

This Consent order shall be valid for a period ending with **31.10.2024**.

Nambada Venkata
Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Adithya Infra Projects (0.781 Ha),
Sy.No 373, Sekuru (V), Chebrolu (M),
Guntur District
Email : adithyainfra3.40@gmail.com**

Copy to the Environmental Engineer, Regional Office, Guntur for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B**WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Process (Dust suppression)	2.0
2.	Domestic	1.0
3.	Greenbelt	1.0
	Total	4.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The mine operator shall comply with ambient air quality standards of $SO_2 - 80 \mu g/m^3$; $NO_x - 80 \mu g/m^3$; $PM_{2.5} - 60 \mu g/m^3$; $PM_{10} - 100 \mu g/m^3$, measured at factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

SOLID WASTE:

- 3) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of disposal
1.	Mine rejects / Over burden	--	Shall be stored in an earmarked area within the mine lease area as per the approved mine plan and sell to outside parties.

GENERAL CONDITIONS :

- 4) The mine operator shall not increase the lease area against the grant of mine lease.
- 5) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 6) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 7) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
- 8) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 9) The industry shall scrupulously comply with the conditions stipulated by the SEIAA, MoEFF&CC, GOI in the EC order dt. 11.06.2020.
- 10) The mine operator shall comply with the conditions stipulated in the CFE Order Dt.14.07.2020.
- 11) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 12) All the waste material should be accommodated within the Mining Lease Area.
- 13) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 14) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 15) Suitable tree species should be planted on either side of the haul roads.
- 16) The industry shall control fugitive emissions generated during drilling operations.
- 17) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 18) Greenbelt shall be developed at possible areas around the boundary.
- 19) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 20) Fugitive emissions from all the sources shall be controlled regularly.
- 21) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.

- 22) Mining shall be carried out as per approved Mining plan.
- 23) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 24) The mine operator shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 27) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

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Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER

Order No. SEIAA/AP/GNT/MIN/01/2020/1621

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.	

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/GNT/MIN/01/2020/1621 | 6

Dt: 11.06.2020

Sub: SEIAA, A.P. – 1.376 Ha Gravel Mine of M/s. Adithya Infra Projects at Survey No. 372 / P, 500- B, (P) 500- C (P), Sekuru Village, Chebrolu Mandal, Guntur District, Andhra Pradesh- Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 18.01.2020 (SIA/AP/MIN/137407/2020), seeking Environmental Clearance for the proposed 1.376 Ha, Gravel Mine at Sy No. 372 / P, 500- B, (P) 500- C (P) of Sekuru Village, Chebrolu Mandal, Guntur District, Andhra Pradesh in favour of M/s.Adithya Infra Projects. It was reported that the nearest human habitation viz., Sekuru (V) exists at a distance of about 1.78 km from the mine lease area. It was noted that the capital investment of the project is Rs.20.0 Lakhs and capacity of the project is as follows:

Mining of Gravel – 13590 cum per year in 1.376 Ha

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	N 16°16'38.06389"	E 80°34'43.93202"
2.	N 16°16'37.20867"	E 80°34'43.35419"
3.	N 16°16'38.18990"	E 80°34'41.80752"
4.	N 16°16'37.16982"	E 80°34'41.13178"
5.	N 16°16'37.44404"	E 80°34'40.71833"
6.	N 16°16'36.75242"	E 80°34'40.23768"
7.	N 16°16'38.43150"	E 80°34'36.81279"
8.	N 16°16'41.29893"	E 80°34'39.32687"

- ii. It is an open cast semi-mechanized mine. Life of Mine is 5 Years. The total mine lease area is 1.376 Ha.

Order No. SEIAA/AP/GNT/MIN/01/2020/1621

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 01.02.2020 & 10.05.2020 as follows: The proposed project is for mining of Gravel in an area of 1.376 Ha. with a maximum production quantity of Gravel of 13590 cum per year with a condition that the scheme total production should be limited to the Mining scheme approved quantities. The project falls under B2 category. The proponent and their RQP attended the meeting. Cluster formation certificate from the Assistant Director of Mines & Geology (ADMG) has been submitted and it is found to be under B2 category. The committee observed that the land is Patta land and the documents are observed to be in order. After detail deliberations on the application, the committee recommended to issue Environmental Clearance for the project. The proponent volunteered to allocate sufficient funds for providing digital class room and furniture for the upper primary school situated in Sekuru village as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 10.03.2020 & 14.05.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The proponent volunteered to allocate sufficient funds for providing digital class room and furniture for the upper primary school situated in Sekuru village as a part of Corporate Social Responsibility (CSR) activity.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Order No. SEIAA/AP/GNT/MIN/01/2020/1621

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form-1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.

Order No. SEIAA/AP/GNT/MIN/01/2020/1621

- o Proper and regular maintenance of vehicles and other equipment.
 - o Limiting time exposure of workers to excessive noise.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is bore well. Total water requirement is 4.0 KLD. Out of that, 2 KLD is used for Dust suppression; 1.0 KLD is used for development of green belt; 1 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director,

Order No. SEIAA/AP/GNT/MIN/01/2020/1621

CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.

- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden :** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid for a period of 5 years or the expiry date of mine lease or land lease period Issued by the Government of A.P., whichever is earlier.

Order No. SEIAA/AP/GNT/MIN/01/2020/1621

- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.

Order No. SEIAA/AP/GNT/MIN/01/2020/1621

- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.5.4 Lakhs and Recurring cost Rs.4.85 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xix. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

Order No. SEIAA/AP/GNT/MIN/01/2020/1621

- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxiii. The environmental statement for each financial year ending 31st march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xxiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxvii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxviii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

Order No. SEIAA/AP/GNT/MIN/01/2020/1621

- xxix. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-	Sd/-	Sd/-
MEMBER SECRETARY,	MEMBER,	CHAIRMAN,
SEIAA, A.P.	SEIAA, A.P.	SEIAA, A.P.

To
M/S. Adithya Infra Projects
Mg.Partner: Sri G.V. Brahmananda Rao
H.No 5-91-12, Lakshmipuram ,
4th Line, Guntur-522007

//T.C.F.B.O//

M. K. Srinivas
12/6/20

SENIOR ENVIRONMENTAL ENGINEER (EC)

[Signature]



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website :www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.G-1009/APPCB/ZO-VJA/CFE/RED/2020-

Date : 14 .07.2020

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Adithya Infra Projects (1.376 Ha), Sy.No 372/P, 500-B (P), 500-C (P), Sekuru (V), Chebrolu (M), Guntur District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. EC Order No. SEIAA/AP/GNT/MIN/01/2020/1621-16, dt.11.06.2020.
2. Industry's CFE application again received at Regional Office, Guntur on 15.06.2020 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 06.07.2020.
4. CFE Committee meeting held at ZO, Vijayawada on 13.07.2020

* * *

- I. M/s. Adithya Infra Projects (1.376 Ha) submitted an application to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 25 lakhs (Rupees twenty five lakhs only).

Activity	Extent	Proposed capacity
Mining of Gravel	1.376 Ha	13,590 m ³ /Annum

- II. As per the application, the above activity is to be located at Sy.No 372/p, 500-B (P), 500-C (P), Sekuru (V), Chebrolu (M), Guntur District in an area of 1.376 Ha.
- III. The Co-ordinates of the mine are mentioned below:

Sl.No.	Latitude	Longitude
1.	16° 16' 38.06389"N	80° 34' 43.93202"E
2.	16° 16' 37.20867"N	80° 34' 43.35419"E
3.	16° 16' 38.18990"N	80° 34' 41.80752"E
4.	16° 16' 37.16982"N	80° 34' 41.13178"E
5.	16° 16' 37.44404"N	80° 34' 40.71833"E
6.	16° 16' 36.75242"N	80° 34' 40.23768"E
7.	16° 16' 38.43150"N	80° 34' 36.81279"E
8.	16° 16' 41.29893"N	80° 34' 39.32687"E

- IV. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Guntur on 27.06.2020 and observed that the site is surrounded by East : Donka; West : Agricultural land; North : Agricultural land & South : Agricultural land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Guntur and recommendation by the CFE Committee meeting held on 13.07.2020 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.

- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 5 years or the expiry date of mining lease or land lease period by the Government of A.P. whichever is earlier.

Nambada Venkata
Bhaskara Rao

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Venkata Bhaskara Rao
Date: 2020.07.14 16:36:33 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl : Schedules "A & B".

To

**Sri. GV Brahmananda Rao,
C/o.M/s. Adithya Infra Projects (1.376 Ha),
H.No.5-91-12, 4th Lane,
Lakshmipuram, Chandramouli Nagar,
Guntur-522007.
Email : adithyainfra3.40@gmail.com**

Copy to EE, APPCB, RO, Guntur for information and necessary action.

SCHEDULE – A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, Ongole, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 7) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE – B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Purpose	Proposed Quantity
1.	Dust suppression	2.0 KLD
2.	Green belt	1.0 KLD
3.	Domestic	1.0 KLD
	TOTAL	4.0 KLD

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI No.	Source	Proposed Quantity	Point of disposal
1.	Domestic	0.5 KLD	Septic tank followed by soak pit

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 0.5 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).

- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

Solid Waste :

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Over burden & side burden	---	Non Hazardous	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated: 11.06.2020.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 12) The mining shall be carried out as per the approved mine plan by the unit.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 20) The proponent shall not operate the mine without obtaining CFO of the Board.
- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Nambada Venkata
Bhaskara Rao

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Venkata Bhaskara Rao
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JOINT CHIEF ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website : www.pcb.ap.gov.in

RED CATEGORY
CONSENT ORDER

Consent Order No: G-1009/APPCB/ZO-VJA/CFOW&A/2020

Date: 03.08.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Adithya Infra Projects (1.376 Ha),
Sy.No 372/P, 500-B (P), 500-C (P),
Sekuru (V), Chebrolu (M),
Guntur District
Email : adithyainfra3.40@gmail.com**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.5	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for mining of the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Gravel	1.376 Ha	13,590 m ³ /Annum

This Consent order shall be valid for a period ending with **31.05.2025**.

Nambada Venkata
Bhaskara Rao
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Date: 2020.08.03 18:13:01 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Adithya Infra Projects (1.376 Ha),
Sy.No 372/P, 500-B (P), 500-C (P),
Sekuru (V), Chebrolu (M),
Guntur District
Email : adithyainfra3.40@gmail.com**

Copy to the Environmental Engineer, Regional Office, Guntur for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B**WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Process (Dust suppression)	2.0
2.	Domestic	1.0
3.	Greenbelt	1.0
	Total	4.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The mine operator shall comply with ambient air quality standards of **SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³**, measured at factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

SOLID WASTE:

- 3) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of disposal
1.	Mine rejects / Over burden	—	Shall be stored in an earmarked area within the mine lease area as per the approved mine plan and sell to outside parties.

GENERAL CONDITIONS :

- 4) The mine operator shall not increase the lease area against the grant of mine lease.
- 5) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 6) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 7) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
- 8) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 9) The industry shall scrupulously comply with the conditions stipulated by the SEIAA, MoEFF&CC, GOI in the EC order dt. 11.06.2020.
- 10) The mine operator shall comply with the conditions stipulated in the CFE Order Dt.14.07.2020.
- 11) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 12) All the waste material should be accommodated within the Mining Lease Area.
- 13) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 14) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 15) Suitable tree species should be planted on either side of the haul roads.
- 16) The industry shall control fugitive emissions generated during drilling operations.
- 17) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 18) Greenbelt shall be developed at possible areas around the boundary.
- 19) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 20) Fugitive emissions from all the sources shall be controlled regularly.
- 21) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.

- 22) Mining shall be carried out as per approved Mining plan.
- 23) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 24) The mine operator shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 27) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

Nambada Venkata
Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER

Order No. SEIAA/AP/GNT/MIN/01/2020/1622

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/GNT/MIN/01/2020/1622 / 2

Dt: 11.06.2020

Sub: SEIAA, A.P. – 0.5382 Ha Gravel Mine of Sri G.Venu Gopal at Survey No.332, Sekuru Village, Chebrolu Mandal, Guntur District, Andhra Pradesh- Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 18.01.2020 (SIA/AP/MIN/137598/2020), seeking Environmental Clearance for the proposed 0.5382 Ha, Gravel Mine at Sy No. 332, Sekuru Village, Chebrolu Mandal, Guntur District, Andhra Pradesh in favour of Sri G.Venu Gopal. It was reported that the nearest human habitation viz., Sekuru (V) exists at a distance of about 1.03 km from the mine lease area. It was noted that the capital investment of the project is Rs.20.0 Lakhs and capacity of the project is as follows:

Mining of Gravel – 5988 cum per year in 0.5382 Ha

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	16°16'03.72267"N	80°34'36.91222"E
2.	16°16'01.45753"N	80°34'36.51172"E
3.	16°16'01.34741"N	80°34'37.25018"E
4.	16°15'59.36959"N	80°34'36.84391"E
5.	16°15'59.29128"N	80°34'37.76892"E
6.	16°16'03.86612"N	80°34'38.62053"E

- ii. It is an open cast semi-mechanized mine. Life of Mine is 4.5 Years. The total mine lease area is 0.5382 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect.

Order No. SEIAA/AP/GNT/MIN/01/2020/1622

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 01.02.2020 & 10.05.2020 as follows. The proposed project is for mining of Gravel in an area of 0.5382 Ha. with a maximum production quantity of Gravel of 5988 cum per year with a condition that the scheme total production should be limited to the Mining scheme approved quantities. The project falls under B2 category. The proponent and their RQP attended the meeting. Cluster formation certificate from the Assistant Director of Mines & Geology (ADMG) has been submitted and it is found to be under B2 category. The committee observed that the land is Patta land and the documents are observed to be in order. After detail deliberations on the application, the committee recommended to issue Environmental Clearance for the project. The proponent volunteered to allocate sufficient funds for providing bore well with water supply for the school situated in Sekuru village as a part of Corporate Social Responsibility (CSR) activity for the school. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 10.03.2020 & 14.05.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The proponent volunteered to allocate sufficient funds for providing bore well with water supply for the school situated in Sekuru village as a part of Corporate Social Responsibility (CSR) activity for the school.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Order No. SEIAA/AP/GNT/MIN/01/2020/1622

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form-1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment

Order No. SEIAA/AP/GNT/MIN/01/2020/1622

- o Limiting time exposure of workers to excessive noise.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is bore well. Total water requirement is 4.0 KLD. Out of that, 2 KLD is used for Dust suppression; 1.0 KLD is used for development of green belt; 1 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.

Order No. SEIAA/AP/GNT/MIN/01/2020/1622

- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden :** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid for a period of 4.5 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.

Order No. SEIAA/AP/GNT/MIN/01/2020/1622

- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.

Order No. SEIAA/AP/GNT/MIN/01/2020/1622

- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.5.4 Lakhs and Recurring cost Rs.4.85 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xix. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

Order No. SEIAA/AP/GNT/MIN/01/2020/1622

- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxiii. The environmental statement for each financial year ending 31st march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xxiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxvii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxviii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

Order No. SEIAA/AP/GNT/MIN/01/2020/1622

xxix. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-	Sd/-	Sd/-
MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.

To

Sri G.Venu Gopal,
D.No.7-187, Sekuru Village,
Chebrolu Mandal,
Guntur District- 522213

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Guntur, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Guntur District, Andhra Pradesh for kind information.

//T.C.F.B.O//

M. Lyslan
01/6/20

SENIOR ENVIRONMENTAL ENGINEER (EC)

[Signature]



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.G-1011/APPCB/ZO-VJA/CFE/RED/2020-

Date :16.07.2020

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – Gravel mine of Sri G.Venu Gopal (0.5382 Ha), Sy.No 332, Sekuru (V), Chebrolu (M), Guntur District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. EC Order No. SEIAA/AP/GNT/MIN/01/2020/1622-12, dt.11.06.2020.
2. Industry's CFE application again received at Regional Office, Guntur on 19.06.2020 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 06.07.2020.
4. CFE Committee meeting held at ZO, Vijayawada on 13.07.2020

* * *

- I. Gravel mine of Sri G.Venu Gopal (0.5382 Ha) submitted an application to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 23 lakhs (Rupees twenty three lakhs only).

Activity	Extent	Proposed capacity
Mining of Gravel	0.5382 Ha	5,988 m ³ /Annum

- II. As per the application, the above activity is to be located at Sy.No 332, Sekuru (V), Chebrolu (M), Guntur District in an area of 0.5382 Ha.

- III. The Co-ordinates of the mine are mentioned below:

Sl.No.	Latitude	Longitude
1.	16° 16' 03.72267"N	80° 34' 36.91222"E
2.	16° 16' 01.45753"N	80° 34' 36.51172"E
3.	16° 16' 01.34741"N	80° 34' 37.25018"E
4.	16° 15' 59.36959"N	80° 34' 36.84391"E
5.	16° 15' 59.29128"N	80° 34' 37.76892"E
6.	16° 16' 03.86612"N	80° 34' 36.62053"E

- IV. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Guntur on 27.06.2020 and observed that the site is surrounded by **East** : Agricultural land; **West** : Agricultural land; **North** : Donka & **South**: Agricultural land.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Guntur and recommendation by the CFE Committee meeting held on 13.07.2020 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and

Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.

- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 4.5 years or the expiry date of mining lease or land lease period by the Government of A.P. whichever is earlier.

Nambada Venkata
Bhaskara Rao

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Venkata Bhaskara Rao
Date: 2020.07.16 15:41:38 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl : Schedules "A & B".

To

**Sri. G Venu Gopal,
Mining of Gravel (0.5382 Ha.)
H.No.7-187, Sekuru (V), Chebrolu (M),
Guntur District – 522 213
Email : venugopal1.33ac@gmail.com**

Copy to EE, APPCB, RO, Guntur for information and necessary action.

SCHEDULE – A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, Ongole, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 7) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE – B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Purpose	Proposed Quantity
1.	Dust suppression	2.0 KLD
2.	Green belt	1.0 KLD
3.	Domestic	1.0 KLD
	TOTAL	4.0 KLD

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI No.	Source	Proposed Quantity	Point of disposal
1.	Domestic	0.5 KLD	Septic tank followed by soak pit

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 0.5 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).
- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.

- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

Solid Waste :

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Over burden & side burden	—	Non Hazardous	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated: 11.06.2020.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 12) The mining shall be carried out as per the approved mine plan by the unit.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 20) The proponent shall not operate the mine without obtaining CFO of the Board.
- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.

- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Nambada
Venkata
Bhaskara Rao

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Nambada Venkata
Bhaskara Rao
Date: 2020.07.16 15:43:03
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JOINT CHIEF ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website : www.pcb.ap.gov.in

RED CATEGORY

CONSENT ORDER

Consent Order No: G-1011/APP/PCB/ZO-VJA/CFOW&A/2020

Date: 14.10.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Gravel Mine of Sri G.Venu Gopal
(0.5382 Ha),
Sy.No.332, Sekuru (V), Chebrolu (M),
Guntur District
Email: venugopal1.33ac@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.5	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for mining of the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Gravel	0.5382 Ha	5,988 m ³ /Annum

This Consent order shall be valid for a period ending with **28.02.2025**.

Nambada Venkata
Bhaskara Rao

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Venkata Bhaskara Rao
Date: 2020.10.14 16:30:42
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JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Gravel Mine of Sri G.Venu Gopal
(0.5382 Ha),
Sy.No:332, Sekuru (V), Chebrolu (M),
Guntur District
Email: venugopal1.33ac@gmail.com

Copy to the Environmental Engineer, Regional Office, Guntur for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE - B**WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	2.0
2.	Domestic	1.0
3.	Greenbelt	1.0
	Total	4.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The mine operator shall comply with ambient air quality standards of SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³, measured at factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

SOLID WASTE:

- 3) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of disposal
1.	Mine rejects / Over burden	---	Shall be stored in an earmarked area within the mine lease area as per the approved mine plan and sell to outside parties.

GENERAL CONDITIONS :

- 4) The mine operator shall not increase the lease area against the grant of mine lease.
- 5) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 6) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 7) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
- 8) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 9) The industry shall scrupulously comply with the conditions stipulated by the SEIAA, MoEFF&CC, GOI in the EC order dt. 11.06.2020.
- 10) The mine operator shall comply with the conditions stipulated in the CFE Order Dt.16.07.2020.
- 11) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 12) All the waste material should be accommodated within the Mining Lease Area.
- 13) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 14) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 15) Suitable tree species should be planted on either side of the haul roads.
- 16) The industry shall control fugitive emissions generated during drilling operations.
- 17) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 18) Greenbelt shall be developed at possible areas around the boundary.
- 19) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 20) Fugitive emissions from all the sources shall be controlled regularly.
- 21) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.

- 22) Mining shall be carried out as per approved Mining plan.
- 23) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 24) The mine operator shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 27) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

Nambada Venkata
Bhaskara Rao

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Venkata Bhaskara Rao
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Order No. SEIAA/AP/GNT/MIN/11/2019/1429

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.	

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/GNT/MIN/11/2019/1429 58

Dt: 11.06.2020

Sub: SEIAA, A.P. – 0.639 Ha. Gravel Mine of Smt Vasireddy Nirmala at Sy. No.328 of Sekuru Village, Chebrole Mandal, Guntur District, Andhra Pradesh, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 21.11.2019 & submitted the information on 14.01.2020 (SIA/AP/MIN/126458/2019), seeking Environmental Clearance for the proposed 0.639 Ha, Gravel Mine Sy. No.328 of Sekuru Village, Chebrole Mandal, Guntur District, Andhra Pradesh in favour of Smt Vasireddy Nirmala. It was reported that the nearest human habitation viz., Kottapalem (V) exists at a distance of about 1.8 km from the mine lease area. It was noted that the capital investment of the project is Rs.25.0 Lakhs and capacity of the project is as follows:

Mining of Gravel – 4527 cum per year in 0.639 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	16° 15' 52.5"	80° 34' 27.1"
2.	16° 15' 53.7"	80° 34' 28.6"
3.	16° 15' 51.4"	80° 34' 31.5"
4.	16° 15' 50.4"	80° 34' 28.8"

- ii. It is an open cast semi-mechanized mine. Life of Mine is 4.83 Years. The total mine lease area is 0.639 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification,

Order No. SEIAA/AP/GNT/MIN/11/2019/1429

2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 01.02.2020 & 10.05.2020 as follows: The proposed project is for mining of Gravel in an area of 0.639 Ha. with a maximum production quantity of Gravel of 4527 cum per year with a condition that the scheme total production should be limited to the Mining scheme approved quantities. The land is a patta land. The project falls under B2 category. The authorized representative of the proponent and RQP attended the meeting. Cluster formation certificate from the Assistant Director of Mines & Geology (ADMG) has been submitted and it is found to be under B2 category. The committee observed that the land is Patta land and the documents are observed to be in order. After detailed deliberations on the application, the Committee Recommended to issue Environmental Clearance for the project. The proponent volunteered to allocate sufficient funds for providing toilets for boys and girls separately for both primary school and upper primary school situated in Sekuru village as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 10.03.2020 & 14.05.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para no. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The proponent volunteered to allocate sufficient funds for providing toilets for boys and girls separately for both primary school and upper primary school situated in Sekuru village as a part of Corporate Social Responsibility (CSR) activity.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Order No. SEIAA/AP/GNT/MIN/11/2019/1429

Part B. Specific Conditions:

I. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form-1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment

Order No. SEIAA/AP/GNT/MIN/11/2019/1429

- o Limiting time exposure of workers to excessive noise.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is bore well. Total water requirement is 2.50 KLD. Out of that, 1.5 KLD is used for Dust suppression; 0.50 KLD is used for development of green belt; 0.5 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.

Order No. SEIAA/AP/GNT/MIN/11/2019/1429

- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden :** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Order No. SEIAA/AP/GNT/MIN/11/2019/1429

Part C. General Conditions:

- i. This order is valid for a period of 4.83 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.

Order No. SEIAA/AP/GNI/MIN/11/2012/1429

- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF, Govt, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (Capital cost Rs.5.33 Lakhs and Recurring cost Rs. 1.98 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xix. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of

Order No. SEIAA/AP/GNT/MIN/11/2019/1429

Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxiii. The environmental statement for each financial year ending 31st march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xxiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxvii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Order No, SEIAA/AP/GNT/MIN/11/2019/1429

- xxviii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxix. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To:
Smt. Vasireddy Nirmala, Proprietries
H.No.3-45, Sekuru Village,
Chebrole Mandal, Guntur District, A.P.
eswarreddygeologist@gmail.com
Ph.9553212999, 9849132789

//T.C.F.B.O//

M. Raju
12/6/23

SENIOR ENVIRONMENTAL ENGINEER (EC)

[Signature]



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurbanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovia-icee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.G-1040/APPCB/ZO-VJA/CFE/RED/2020-

Date:21.07.2020

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Smt Vasireddy Nirmala (Gravel Mine 0.639 Ha), Sy.No 328, Sekuru Village, Chebrolu Mandal, Guntur District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. EC Order No. SEIAA/AP/GNT/MIN/11/2019/1429-58, dt.11.06.2020.
2. Industry's CFE application again received at Regional Office, Guntur on 20.06.2020 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 13.07.2020.
4. CFE Committee meeting held at ZO, Vijayawada on 20.07.2020

* * *

- I. **Gravel mine of Smt Vasireddy Nirmala (0.639 Ha)** submitted an application to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 27 lakhs (Rupees twenty seven lakhs only).

Activity	Extent	Proposed capacity
Mining of Gravel	0.639 Ha	4527 m ³ /Annum

- II. As per the application, the above activity is to be located at Sy.No 328, Sekuru Village, Chebrolu Mandal, Guntur District in an area of 0.639 Ha.

- III. The Co-ordinates of the mine are mentioned below:

Sl.No.	Latitude	Longitude
1.	16° 15' 52.5"N	80° 34' 27.1"E
2.	16° 15' 53.7"N	80° 34' 28.6"E
3.	16° 15' 51.4"N	80° 34' 31.5"E
4.	16° 15' 50.4"N	80° 34' 28.8"E

- IV. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Guntur on 27.06.2020 and observed that the site is surrounded by **East** : Agricultural Land followed by donka; **West** : Agricultural Land; **North** : Agricultural Land & **South**: Agricultural Land.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Guntur and recommendation by the CFE Committee meeting held on 20.07.2020 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there

under. This order is issued to carry out the activity mentioned at para (1) only.

- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 4.83 years or the expiry date of mining lease or land lease period by the Government of A.P. whichever is earlier.

Nambada Venkata
Bhaskara Rao

Digitally signed by Nambada
Venkata Bhaskara Rao
Date: 2020.07.21 12:15:09
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl : Schedules "A & B".

To

M/s. Smt Vasireddy Nirmala,
Mining of Gravel (0.639 Ha.)
H.No.3-45, Sekuru Village,
Chebrolu Mandal,
Guntur District - 522213
Email: nirmala0.639ha@gmail.com

Copy to EE, APPCB, RO, Guntur for information and necessary action.

SCHEDULE – A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, Guntur, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 7) The proponent shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE – B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Purpose	Proposed Quantity
1.	Dust suppression	1.5 KLD
2.	Domestic	0.5 KLD
3.	Green belt	0.5 KLD
	TOTAL	2.5 KLD

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI No.	Source	Proposed Quantity	Point of disposal
1.	Domestic	0.3 KLD	Septic tank followed by soak pit

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 0.3 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,

Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).

- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

Solid Waste :

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Over burden & side burden	—	Non Hazardous	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated: 11.06.2020.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 12) The mining shall be carried out as per the approved mine plan by the unit.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 20) The proponent shall not operate the mine without obtaining CFO of the Board.

- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

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Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website : www.pcb.ap.gov.in

RED CATEGORY

CONSENT ORDER

Consent Order No: G-1040/APPCB/ZO-VJA/CFO/W&A/2020

Date:10.09.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**Gravel Mine of Smt. Vasireddy Nirmala (0.639 Ha),
Sy.No 328, Sekuru (V), Chebrolu (M),
Guntur District
Email : nirmala0.639ha@gmail.com**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.3	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for mining of the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Gravel	0.639 Ha	4,527 m ³ /Annum

This Consent order shall be valid for a period ending with 31.07.2025.

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Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**Gravel Mine of Smt. Vasireddy Nirmala (0.639 Ha),
Sy.No 328, Sekuru (V), Chebrolu (M),
Guntur District
Email : nirmala0.639ha@gmail.com**

Copy to the Environmental Engineer, Regional Office, Guntur for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE - B**WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	1.5
2.	Domestic	0.5
3.	Greenbelt	0.5
	Total	2.5

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The mine operator shall comply with ambient air quality standards of SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³, measured at factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

SOLID WASTE:

- 3) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of disposal
1.	Mine rejects / Over burden	—	Shall be stored in an earmarked area within the mine lease area as per the approved mine plan and sell to outside parties.

GENERAL CONDITIONS :

- 4) The mine operator shall not increase the lease area against the grant of mine lease.
- 5) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 6) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 7) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
- 8) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 9) The industry shall scrupulously comply with the conditions stipulated by the SEIAA, MoEFF&CC, GOI in the EC order dt. 11.06.2020.
- 10) The mine operator shall comply with the conditions stipulated in the CFE Order Dt.21.07.2020.
- 11) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 12) All the waste material should be accommodated within the Mining Lease Area.
- 13) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 14) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 15) Suitable tree species should be planted on either side of the haul roads.
- 16) The industry shall control fugitive emissions generated during drilling operations.
- 17) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 18) Greenbelt shall be developed at possible areas around the boundary.
- 19) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 20) Fugitive emissions from all the sources shall be controlled regularly.
- 21) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.

- 22) Mining shall be carried out as per approved Mining plan.
- 23) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 24) The mine operator shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 27) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

Nambada

Venkata Bhaskara

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JOINT CHIEF ENVIRONMENTAL ENGINEER

	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/GNT/MIN/11/2019/2183 - 95

Dt.14.06.2021

Sub: SEIAA, A.P. – 3.16 Ha Gravel of M/s Deepika Bio Fertilizers Limited, Sy.No. 68-5(4.20Ac), 68-6(1.44Ac) and 75-6C(2.17Ac), Chebrolu Village, Chebrolu Mandal, Guntur District, Andhra Pradesh- Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 29.09.2020 (SIA/AP/MIN/174238/2020), seeking Environmental Clearance for the proposed mine of 3.16 Ha Gravel Mine at Sy.No68-5(4.20Ac), 68-6(1.44Ac) and 75-6C(2.17Ac), Chebrolu Village, Chebrolu Mandal, Guntur District, Andhra Pradesh in favour of M/s Deepika Bio Fertilizers Limited. It was reported that the nearest human habitation viz., Chebrolu (V) exists at a distance of about 2.5 km from the mine lease area. It was noted that the capital investment of the project is Rs.25.0 Lakhs and capacity of the project is as follows:

Mining of Gravel – 34,146 m³/annum in 3.16 Ha

- II. As seen from the Mining plan approved by the competent Government Authority the following to aspects are noted.

- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
A.	16°13'07.49972"N	80°32'14.44110"E
B.	16°13'07.08455"N	80°32'14.76210"E
C.	16°13'04.45534"N	80°32'16.94684"E
D.	16°13'02.55432"N	80°32'16.48569"E
E.	16°13'01.75664"N	80°32'16.22392"E
F.	16°12'53.99538"N	80°32'15.44573"E
G.	16°12'54.03945"N	80°32'14.80309"E
H.	16°12'54.35891"N	80°32'13.79837"E
I.	16°12'55.00612"N	80°32'11.76353"E
J.	16°13'03.02269"N	80°32'14.34349"E
K.	16°13'03.20950"N	80°32'13.48926"E

- ii. It is an open cast semi-mechanized mine. Life of Mine is 4.34 Years. The total mine lease area is 3.16 Ha.

Seay

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 01.12.2020 to 04.12.2020. The proposed project is for mining of Gravel in an area of 3.16 Ha with a proposed production quantity of Gravel – 34,146 Cu.m/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The project falls under B2 category as per the cluster letter issued by ADMG. The proponent and their RQP, Sri. N.V.S.P.L. Ravikanth, have attended the online meeting. After detailed deliberations on the proposal, the committee recommended to issue **Environmental Clearance**. The proponent volunteered to allocate sufficient funds for providing two surgical beds for PHC to Chebrolu Village, as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 27.05.2021 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate sufficient funds for providing two surgical beds for PHC to Chebrolu Village, as a part of Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- vi. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.

- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
- o Proper and regular maintenance of vehicles and other equipment
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the



holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.

- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is bore well. Total water requirement is **4.0 KLD**. Out of that, 1.5 KLD is used for Dust Suppression on haul roads; 1.5 KLD is used for development of green belt; 1.0 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid for a period of 4.34 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.



- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.

- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.4.97 Lakhs and Recurring cost Rs.4.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xix. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.



- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/- MEMBER SECRETARY, SEIAA, A.P.	Sd/- MEMBER, SEIAA, A.P.	Sd/- CHAIRMAN, SEIAA, A.P.
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To

M/s Deepika Bio Fertilizers Limited,
Sri B. Sri Rami Reddy, Mg. Director,
S/o Narsi Reddy, D.No 5-136,
Street No.5 Krishna Nagar Colony,
Moulali, Ranga Reddy District,
Telangana District-500040,
Ph. 8970999002

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Guntur, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Guntur District, Andhra Pradesh for kind information.

//T.C.F.B.O//

P. Mura Sanyal
* SENIOR ENVIRONMENTAL ENGINEER (EC)



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website :www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.G-1184/APPCB/ZO-VJA/CFE/RED/2021-

Date: 03.07.2021

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – Gravel Mine of M/s. Deepika Bio Fertilizers Limited (3.16 Ha.), Sy.No.68-5(4.20Ac), 68-6(1.44Ac), and 75-6C(2.17Ac), Chebrolu Village, Chebrolu Mandal, Guntur District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref: 1.E.C. Order No. SEIAA/AP/GNT/MIN/11/2019/2183-95, dt.14.06.2021.
2. Industry's CFE application received at Regional Office, Guntur on 20.06.2021 through APOCMMS.
3. RO Guntur inspection report dt.24.06.2021 at ZO, Vijayawada on 25.06.2021.
4. CFE Committee meeting held at ZO, Vijayawada on 30.06.2021.

* * *

- I. Gravel Mine of M/s. Deepika Bio Fertilizers Limited (3.16 Ha.) submitted an application to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 30.0 Lakhs (Rupees thirty lakhs only).

Activity	Extent	Proposed capacity
Mining of Gravel	3.16 Ha.	34,146 M ³ /Annum

- II. As per the application, the above activity is to be located at Sy.No.68-5(4.20Ac), 68-6(1.44Ac), and 75-6C(2.17Ac), Chebrolu Village, Chebrolu Mandal, Guntur District in an area of 3.16 Ha.
- III. The Co-ordinates of the mine are mentioned below:

Sl.No.	Latitude	Longitude
1.	16°13'07.49972" N	80° 32' 14.44110" E
2.	16°13'07.08455" N	80° 32' 14.76210" E
3.	16°13'04.45534" N	80° 32' 16.94684" E
4.	16°13'02.55432" N	80° 32' 16.48569" E
5.	16°13'01.75664" N	80° 32' 16.22392" E
6.	16°12'53.99538" N	80° 32' 15.44573" E
7.	16°12'54.03945" N	80° 32' 14.80309" E
8.	16°12'54.35891" N	80° 32' 13.79837" E
9.	16°12'55.00612" N	80° 32' 11.76353" E
10.	16°13'03.02269" N	80° 32' 14.34349" E
11.	16°13'03.20950" N	80° 32' 13.48926" E

- IV. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Guntur on 21.06.2021 and observed that the site is surrounded by **East** : abandoned gravel mine; **West** : Barren Lands; **North** : Mine pit of abandoned gravel mine and the same pit now utilizing as fish pond ; & **South** : Donka road followed by abandoned gravel mine.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Guntur and recommendation by the CFE Committee meeting held on 30.06.2021 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 4.34 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

Nambada
Venkata
Bhaskara Rao

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Bhaskara Rao
Date: 2021.07.03 13:14:58
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl : Schedules "A & B".

To

**M/s. Deepika Bio Fertilizers Limited,
(Mining of Gravel 3.16 Ha.),
Sri B. Sri Rami Reddy, Mg. Director,
S/o. Narsi Reddy,
D.No.5-136, Street No. 5,
Krishna Nagar Colony,
Moulali, Ranga Reddy District,
Telangana District - 500040
Email: bhaskar@visistainfra.com
deepika3.2ha@@gmail.com**

Copy to EE, APPCB, RO, Guntur for information and necessary action.

SCHEDULE – A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, Ongole, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE – B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Purpose	Proposed Quantity
1.	Dust suppression on haul roads	1.5 KLD
2.	Greenbelt	1.5 KLD
3.	Domestic	1.0 KLD
TOTAL		4.0 KLD

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI No.	Source	Proposed Quantity	Point of disposal
1.	Domestic	0.8 KLD	Septic tank followed by soak pit

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 0.8 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.

- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).
- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

Solid Waste :

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Mine rejects & over burden	Actual Quantity	Non Hazardous	To dispose as per the approved mine plan in the earmarked area.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated: 14.06.2021.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity. A set back of 7.5 m buffer zone shall be maintained around the mine lease area for greenbelt development.
- 12) The mining shall be carried out as per the approved mine plan by the unit.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

- 20) The proponent shall not operate the mine without obtaining CFO of the Board.
- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Nambada Venkata
Bhaskara Rao

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Venkata Bhaskara Rao
Date: 2021.07.03 13:15:14
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JOINT CHIEF ENVIRONMENTAL ENGINEER



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website : www.pcb.ap.gov.in

RED CATEGORY

CONSENT ORDER

Consent Order No: G-1184/APPCB/ZO-VJA/CTO/W&A/2022

Date: 29.11.2022

CONSENT is hereby granted to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Deepika Bio Fertilizers Limited,
(Gravel mine of 3.16 Ha.),
Sy.No.68-5 (4.20Ac), 68-6C (1.44Ac) &
75-6C (2.17Ac),
Chebrolu Village and Mandal,
Guntur District
Email: bhaskar@visistainfra.com
deepika3.2ha@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily (KL./day)	Point of Disposal
1	Domestic Effluents	0.8	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for mining of the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Gravel	3.16 Ha.	34,146 m ³ /annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made there under and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

This Consent order shall be valid for a period ending with 30.09.2025 (on par with validity of EC) or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

N V BHASKARA
RAO
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Date: 2022.11.29
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JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Deepika Bio Fertilizers Limited,
(Gravel mine of 3.16 Ha.),
Sy.No.68-5 (4.20Ac), 68-6C (1.44Ac) &
75-6C (2.17Ac),
Chebrolu Village and Mandal,
Guntur District
Email: bhaskar@visistainfra.com
deepika3.2ha@gmail.com

Copy to the Environmental Engineer, Regional Office, Guntur for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the Mine, water & air emissions and solid waste generated within the Mine premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the Mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B**WATER:**

- 1 The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	1.5
2.	Gardening	1.5
3.	Domestic	1.0
	Total	4.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)
-	-	-

- 3) The mine operator shall comply with ambient air quality standards of SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- a) The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- b) In case the green belt is not possible in the surroundings compensatory green belt can be developed

SOLID WASTE:

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

Solid Waste generation	Quantity	Mode of Disposal
Mine rejects/ Overburden	Actual quantity	Shall dispose as per the approved mine plan in the earmarked area.

GENERAL CONDITIONS :

- 9) The mine operator shall not increase the lease area against the grant of mine lease.

- 10) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 11) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 12) The following rules and regulations notified by the MOEF&CC, GoI shall be implemented.
 - a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries Waste Management Rules, 2022.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 13) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.
- 14) The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, GoI, Vijayawada in the Environmental Clearance order Dt.14.06.2021.
- 15) **The mining activity shall follow the distance criteria from habitation, in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).**
- 16) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CTE/CTO of the Board.
- 17) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 18) All the waste material should be accommodated within the Mining Lease Area.
- 19) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 20) Suitable tree species should be planted on either side of the haul roads for 1 km length.
- 21) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 22) The proponent shall develop greenbelt along the boundary of the mine in 7.5 mts of buffer zone area. Greenbelt development shall be started along with the construction activity. Avenue plantation of at least 1.5 Mts height for 1.0 Km length of the approach road on either side shall be developed and maintained.

- 23) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 24) Fugitive emissions from all the sources shall be controlled regularly.
- 25) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 26) Mining shall be carried out as per approved Mining plan.
- 27) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 28) The mine operator shall not produce any other products without obtaining CTE / CTO of the Board.
- 29) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 30) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 31) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

N V BHASKARA
RAO
JOINT CHIEF ENVIRONMENTAL ENGINEER

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